

too without prior consultation with the President or the Prime Minister of the country ?

श्री राम देव सिंह अध्यक्ष महोदय, मैंने एक प्वाइंट आफ आर्डर रज किया था लेकिन जब हम बोलते हैं तो आप कह देते हैं कि यह बात मामले से सम्बन्ध रखती है तो क्या किसी मन्त्री को यह अधिकार है कि जब मामला न्यायालय के सामने विचागधीन हो तो उसके ऊपर यहाँ सफाई दे ।

MR SPEAKER I have already explained it. There is no need of repeating it. He has raised very important issues and, before raising all these issues, I think, all this background was very necessary as to whether, where in the State and at the Centre different parties are ruling, any action against a Minister here should be unilateral without any proper code or procedure or without any reference to the Prime Minister or the President and whether we can do it in respect of a State Minister without any reference to the Governor or the Chief Minister. These are very important issues and he had to give the whole background

12 41 hrs

ELECTIONS TO COMMITTEES

(i) CARDAMOM BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A C GEORGE) I beg to move

"That in pursuance of sub-section (3) (c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act "

MR. SPEAKER . The question is .

"That in pursuance of sub-section (3) (c) of Section 4 of the Cardamom Act, 1965, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from

among themselves to serve as members of the Cardamom Board, subject to the other provisions of the said Act."

The motion was adopted

(ii) COFFEE BOARD

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A C GEORGE) . I beg to move :

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act "

MR SPEAKER The question is

"That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board, subject to the other provisions of the said Act "

The motion was adopted

12 44 hrs.

GENERAL INSURANCE (EMERGENCY PROVISIONS) BILL

MR SPLAKAR . Item 11—Maharaja Martand Singh—absent

SHRI Y B CHAVAN

THE MINISTER OF FINANCE (SHRI YESHWANTRAO CHAVAN) I beg to move

"That the Bill to provide for the taking over, in the public interest, of the management of general insurance business pending nationalisation of such business, be taken into consideration."